

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 274/9/NCLT/AHM/2019

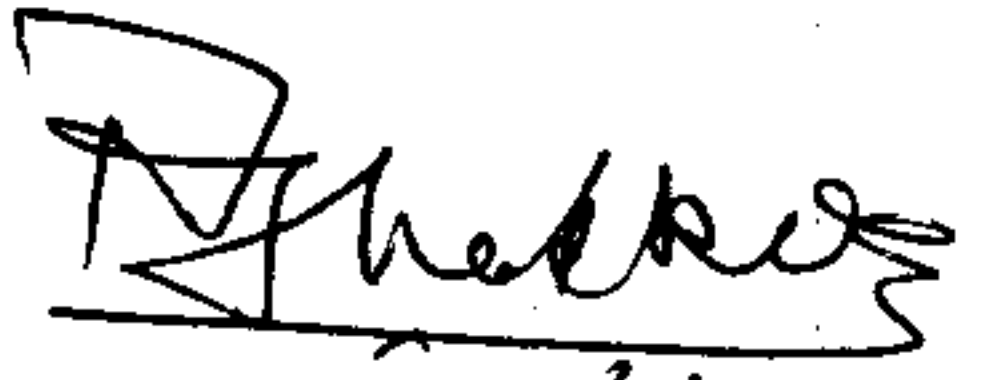
Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**
Hon'ble Mr. CHOCKLINGRAM THIRUNAVUKKARASU, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.07.2019**

Name of the Company: Parasmani Polymers LLP
V/s.
Khushbu Vinyl Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	PRANAV THAKKAR	Adv	Adv for Petitioner	
2.				

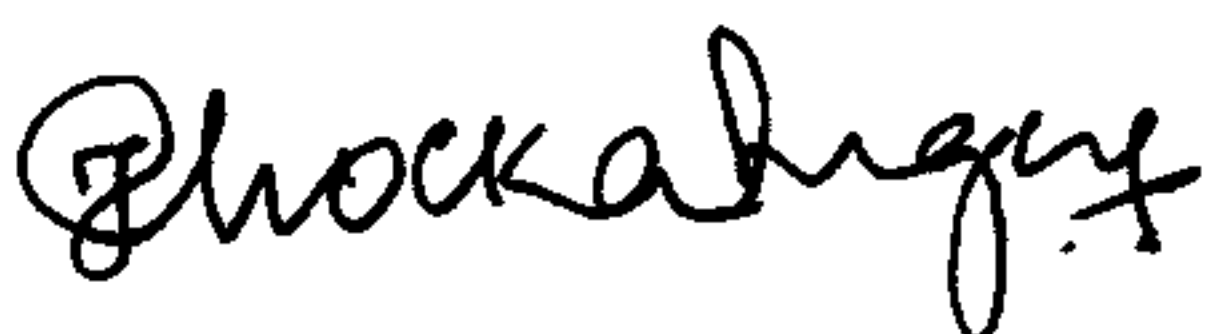
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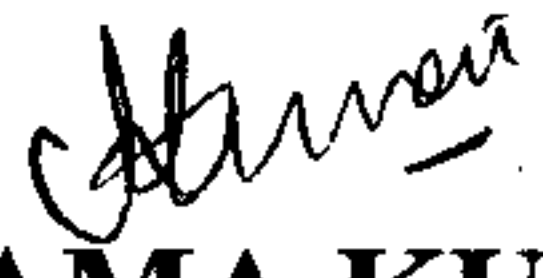
The Petitioner is represented through learned counsel.

The Ld. Lawyer appearing on behalf of the petitioner submitted that an IB Petition filed under section 7 has already been admitted against the Corporate Debtor i.e. Khushbu Vinyl Pvt. Ltd. in CP(IB) 60/2019 on 19.07.2019. In view of that, he is not pressing the instant petition and filed a purnis to withdraw the instant petition.

The Petitioner is at liberty to put their claim before the IRP/RP.

Accordingly, CP(IB) 274/2019 is dismissed as withdrawn.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 29th day of July, 2019